

Administrator's Oath. (Rule 376)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

Petition for letters of administration
to the property and credits of (a)

(a) Insert name in full, place of residence and occupation. If deceased was a bachelor or spinster that should be stated.

..... Deceased.

..... Petitioner.

I, swear in the name of God
solemnly affirm

that I believe that deceased died without leaving a Will and that I am the (b) of the deceased, and that I will well and truly administer his property and credits according to law and pay his debts so far as the said effects will extent, and that I will make and exhibit a full and true inventory thereof in this Hon'ble Court within six months from the date of the grant to be made to me or within such further time as the said Court may from time to time appoint, and also render a true account of my administration to this Hon'ble Court within one year from the same date or within such further time as the said Court may from time to time appoint.

Sworn

Solemnly affirmed at

This day of 19 .

Before me,

Assistant, Master/Associate,
High Court, Bombay.

Advocate for